

Central Administrative Tribunal, Principal Bench

Original Application No. 2496 of 2001

New Delhi, this the 21st day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M.P.Singh, Member(A)



C.P.Grover
OSI
Northern Railway
Central Hospital
New Delhi

- Applicant

(By Advocate: Shri S.C.Soren)

Versus

1. General Manager
Northern Railway, Baroda House,
New Delhi

2. Administrative Officer
Central Hospital
Northern Railway, New Delhi

3. Divisional Medical Officer
Northern Railway,
Central Hospital, New Delhi

- Respondents

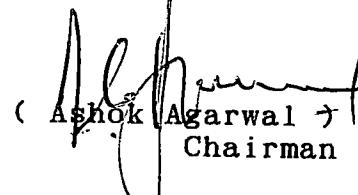
O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

A chargesheet had initially been issued against the applicant on 5/8/2000 by the Divisional Medical Officer (in short 'DMO'). ~~Since~~ The same has been withdrawn as DMO was not competent to issue the same, a chargesheet has now been issued by the Administrative Officer who is the competent authority to issue the same. The same cannot be successfully assailed at this interlocutory stage merely on the ground that the earlier chargesheet issued by an incompetent authority is stated to have been reviewed by withdrawing the same. No interference is called for at this interlocutory stage. Present OA, in the circumstances, is dismissed in limine.

(M.P. Singh)
Member(A)

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(M.P. Singh)
Member(A)

Ashok Agarwal

Chairman